

Sl. No. 1

NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH

(Virtual Hearing)

PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)

: SHRI SANJAY PURI – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 09.07.2024 AT 01:00 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CA(CAA)/1/230/AMR/2024	IA(Companies Act)/14/2024	U/Rule 154, R/w Rule 11 of the NCLT Rules,2016	Chandana Brothers Retail India Private Limited

**ORDER**

**IA(Companies Act)/14/2024:**

**Present:** Mr. Kailashnath, Ld. Counsel for the Applicant.

Orders pronounced. IA (Companies Act)/14/2024 is allowed and recorded vide separate sheets.

Sd/-

**SANJAY PURI**  
**MEMBER (TECHNICAL)**

Sd/-

**RAJEEV BHARDWAJ**  
**MEMBER (JUDICIAL)**

NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH AT MANGALAGIRI

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IA (Companies Act)/14/2024  
in  
CA (CAA)/1/230/AMR/2024

In the matter of the Companies Act, 2013

AND

In the matter of Section 230 to 232 of the Companies Act, 2013

AND

In the matter of M/s Chandana Brothers Retail India Private Limited  
(Resulting Company-2)

**In the matter of**

Chandana Brothers Retail India Private Limited  
(CIN: U52205AP2022PTC121810)

D.No. 24-2-160, Fathekhan Peta,

Santhinagar, Nellore, Andhra Pradesh – 524004

Represented by its Director, Mr. Srinivasa Rao Mavuri.

...Applicant/Applicant Company/Resulting Company-2

**Date of Order: 09.07.2024**

**Coram:**

**SHRI RAJEEV BHARDWAJ, MEMBER (JUDICIAL)**  
**SHRI SANJAY PURI, MEMBER (TECHNICAL)**

**For the Applicant** : Mr. Kailash Nath PSS, Advocate

**CORRIGENDUM ORDER**

*(Per: Bench)*

1. This Application is filed by the Applicant Companies under Rule 11 of NCLT Rules read with Sections 230 and 232 of the Companies Act, 2013 seeking to modify the order dated 10.06.2024 and the

Sd/-

Sd/-

modifications sought for are in respect of enabling the dispensation of notices to Unsecured Trade Creditors having debt outstanding less than 5% of the total outstanding debt which is specified in para 15(g) of the order dated 10.06.2024 and the next modification sought for is with regard to the meeting of the Unsecured Trade Creditors to be held on any date after 10.08.2024.

2. It is submitted by the Ld. Counsel for the Applicant that there is need to issue notices to the Unsecured Trade Creditors and he seeks permission to conduct the meeting of the Unsecured Trade Creditors on 17.08.2024.
3. In exercise of powers conferred under Rule 154(1) of the National Company Tribunal Rules, 2016, we rectifies the order dated 10.06.2024, as below:-
  - i. “At Paragraph 15 (g) on page 10 of the order dated 10.06.2024, instead of the service of individual notices to Unsecured Trade Creditors who have claims having outstanding debt amounting to *not* less than five per cent of the total outstanding debt as per the latest audited financial statement as provided under Section 230 (4) of the Companies Act, 2013 are dispensed with **and shall be substituted as the service of individual notices to Unsecured Trade Creditors who have claims having outstanding debt amounting to less than five per cent of the total outstanding debt as per the latest audited financial statement as provided under Section 230 (4) of the Companies Act, 2013 are dispensed with.**”

Sd/-

Sd/-

- ii. At Paragraph 15 (a) on page 8 of the order dated 10.06.2024, instead of a meeting of the **Unsecured Trade Creditors** of the **Applicant Company** shall be held on **22.07.2024**, it shall be **modified** as a meeting of the **Unsecured Trade Creditors** of the **Applicant Company** shall be held on **17.08.2024.**”
4. Rest of the contents of the order dated 10.06.2024 remain the same.  
This Corrigendum Order to be read along with the original Order.

Accordingly, IA (Companies Act) /14/2024 in CA(CAA)/1/230/AMR/2024 is allowed and disposed of.



**SANJAY PURI**  
**MEMBER (TECHNICAL)**



**RAJEEV BHARDWAJ**  
**MEMBER (JUDICIAL)**